

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RICH FRUITS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Rich Fruits Private Limited
2.	Date of incorporation of corporate debtor	17-04-2001
3.	Authority under which corporate debtor is incorporated / registered	RoC-Bangalore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51221KA2001PTC028911
5.	Address of the registered office and principal office (if any) of corporate debtor	Unit: F 1 & F 2, No.41, Mosque Complex, MM Road, Fraser Town Bangalore KA 560005 IN
6.	Insolvency commencement date in respect of corporate debtor	02-02-2022 (copy of order received on 08-02-2022)
7.	Estimated date of closure of insolvency resolution process	01-08-2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CS Hari Babu Thota Regn No.: IBBI/IPA-002/IP-N00084/2017-2018/10225
9.	Address and e-mail of the interim resolution professional, as registered with the Board	#41/1, 2nd Floor, A Wing, 11th Cross, 8th Main, 2nd Block, Jayanagar, Bangalore, Karnataka- 560011 richfruitsip@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	#41/1, 2nd Floor, A Wing, 11th Cross, 8th Main, 2nd Block, Jayanagar, Bangalore, Karnataka- 560011 richfruitsip@gmail.com
11.	Last date for submission of claims	22-02-2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) The required claim form may please be downloaded from the following site: https://ibbi.gov.in/home/downloads



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of Corporate Insolvency Resolution Process of the Rich Fruits Private Limited on 2nd February 2022 (copy of order received on 8th February 2022).

The creditors of Rich Fruits Private Limited, are hereby called upon to submit their claims with proof on or before 22-02-2022 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means at richfruitsip@gmail.com.

Submission of false or misleading proofs of claim shall attract penalties.



CS Hari Babu Thota
Interim Resolution Professional of Rich Fruits Private Limited
Regn. No. IBBI/PA-002/IP-N00084/2017-18/10225
#41/1, 2nd Floor, 11th Cross, 8th Main,
2nd Block, Jayanagar, Bengaluru- 560011
E-mail: richfruitsip@gmail.com

Date: 08-02-2022
Place: Bangalore